

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTH ZONE, CHENNAI

Original Application No. 274 of 2024 (SZ)

IN THE MATTER OF

The Tribunal on its own motion Suo Motu
based on the news item published in
Dinamalar, Chennai Edition dated
25.09.2024 titled, "Dumping of 05 tons of
medical waste in Pallavaram Eri"

...Appellant

Versus

Tamil Nadu Pollution Control Board
& Ors.

...Respondent(s)

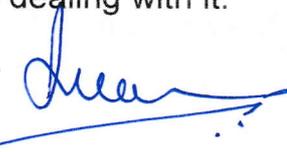
**REPLY ON BEHALF OF THE 6th RESPONDENT FOR THE REPORT OF 8th
RESPONDENT**

I, Dr.S.Asokan, Son of Late.P.Semparaya Gounder, Hindu, aged about 67 years having my office at M/s. GEM Hospital & Research Center Pvt. Ltd., S.No.227/2C2, MGR Main Road, Perungudi, Chennai – 600 096, do hereby solemnly affirm and sincerely state as follows:-

1. I am one of the Directors and CEO of the 6th Respondent Hospital. As such I am well acquainted to the facts of the case from the records. I am filing this reply on behalf of the 6th Respondent for the report of 8th Respondent herein.

2. At the outset, this Respondent denies all the allegation made in the entire report against this Respondent. This Respondent deny the allegation made at Paragraphs 1 to 3 of the report and further state that this Respondent has not dumped either the Solid Waste or the Bio-Medical Waste, on the road margin of the radial road near Periya Eri, Pallavaram or any other public place. It is submitted that this Respondent never disposed any solid waste or bio medical waste in any public place. It is submitted that this Respondent disposes solid waste and bio-medical waste through designated agencies dealing with it.

X/-



3. It is submitted that no such serious allegation affecting the reputation of the hospital could be made by mere production of photographs (Pages 3-6 of the report) without properly examining the contents in the alleged waste in the presence of the hospital and drawing a mahzar.

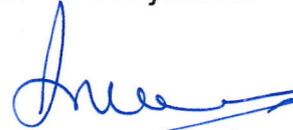
4. This Respondent denies the allegation made at Paragraph 4 of the report against this Respondent and further states that this Respondent has not paid the penalty of Rs.5,00,000/- either in cash or in any other form and denies the Receipt No.926 dated 04.10.2024. This Respondent further states the 8th Respondent has to prove who has paid the penalty amount and how such payment was made. This Respondent is afraid that such payment could have been made by someone who are against this Respondent hospital.

5. It is submitted that documents in Annexures 12 to 17 filed by this Respondent before this Hon'ble Tribunal on 20.04.2025, would show that this Respondent has been following the provisions of BMWM Rules, 2016 and Act 29 of 1986 and along with other directions issued by the competent authorities and this Respondent has not dumped any solid waste of bio-medical waste on the public road. It is submitted that on the other hand Ashok Kumar against whom this Respondent made a complaint on 26.09.2024 before Inspector of Police, Taramani Police Station (**Annexure - 8**) and the said Ashok Kumar has been found guilty by order dated 07.03.2025 made in S.T.C. No.1594/2025 on the file of the 18th Metropolitan Magistrate, Chennai (**Annexure – R15**).

Therefore this Hon'ble Court is humbly prayed that this Hon'ble Tribunal may be pleased to close the above Application and thus render justice.

Solemnly affirmed at Chennai
On this the 30th day of April,
2025 and signed his name
In my presence.

x/-



BEFORE ME



ADVOCATE, CHENNAI

R ELENDEVAN
2222 / 08

No.303, Addl. New Law Chambers,
Madras High Court, Chennai - 104.



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M/s. K. R. NISHANTH - E.No.708/14
A. AKSHAY KUMAR - E.No.1878/19
S. SATCHITHANANTHAM - E.No.7267/21
M.LENIN - E.No.2497/23

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